$~96 and 97

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 18.11.2026***

\# **CNR No. DLHC010548432026**

\+ **CRL.M.C. 8491/2026**

(96) ARIHANT JAIN .....Petitioner

Through: Mr. Viraj Datar, Sr. Adv., Mr. Rahul Rai, Mr. Shekhard Mehla, Mr. Rajat Kishwar, Ms. Rajani, Mr. Ajay Lathwal and Mr. Abhijeet Singh, Advs.

versus

CENTRAL BUREAU OF INVESTIGATION .....Respondent

Through: Mr. Ripudaman Bhardwaj, SPP and Ms. Kritika Malik, Adv., CBI.

\# **CNR No. DLHC010548512026**

\+ CRL.M.C. 8492/2026

(97) AMARDEEP SHARMA .....Petitioner

Through: Mr. Viraj Datar, Sr. Adv., Mr. Rahul Rai, Mr. Shekhard Mehla, Mr. Rajat Kishwar, Ms. Rajani, Mr. Ajay Lathwal and Mr. Abhijeet Singh, Advs.

versus

CENTRAL BUREAU OF INVESTIGATION .....Respondent

Through: Mr. Ripudaman Bhardwaj, SPP and Ms. Kritika Malik, Adv., CBI.

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

SACHIN DATTA, J. (ORAL)

Crl.M.A.35579/2026 (Exemption from filing certified copies of annexures) in **CRL.M.C. 8491/2026**
Crl.M.A.35586/2026 (Exemption from filing certified copies of annexures)

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in **CRL.M.C. 8492/2026**

1. The applications stand disposed of with a direction to the petitioners to file certified copies of the annexures before the next date of hearing.

CRL.M.C. 8491/2026
CRL.M.C. 8492/2026

2. Issue notice. Learned counsel, as aforesaid, accepts notice for the respondent.

3. Let reply be filed before the next date of hearing.

4. The respondent / CBI shall place on record the order sheets of the trial court after 18.06.2026 and also the present status of further investigation.

5. List on 06.01.2027 for further consideration.

Crl.M.A.35578/2026 (for stay) in **Crl.M.C.8491/2026**
Crl.M.A.35585/2026 (for stay) in **Crl.M.C.8492/2026**

6. Issue notice. Learned counsel, as aforesaid, accepts notice on behalf of the respondent / CBI.

7. It is noticed that the petitioners/ applicants herein have been out on regular bail since 18.06.2026. It is also noticed that since then, the petitioners/ applicants have also been permitted to travel abroad. The petitioners/ applicants duly travelled and also returned, in compliance with the conditions imposed upon them by the learned trial Court.

8. It is pointed out that the charge sheet in the said matter has already been filed.

9. Learned senior counsel for the petitioners submits that in view of the impugned orders dated 03.11.2026 passed by the learned trial Court, the petitioners/ applicants are required to surrender today. He submits that if they do so, the petitions, to that extent, would be rendered infructuous.

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10. The matters require consideration.

11. Nothing has been pointed out to show that the petitioners/ applicants have misused the liberty granted to them, or violated any condition imposed upon them, during the period they have remained on bail.

12. Considering the circumstances, till the next date of hearing, operation of the impugned orders dated 03.11.2026 passed in Crl. Rev. No. 61/2026 and Crl. Rev. No. 62/2026 passed by the Special Judge (PC Act) (CBI) -18, Rouse Avenue District Courts, New Delhi, shall remain stayed, subject to the following conditions:

i. Each of the petitioners/ applicants shall deposit their passport with the trial Court, if not already deposited, and shall not leave NCT of Delhi or travel out of the country without prior permission of the trial Court;

ii. The applicants/petitioners shall provide their permanent address to the trial Court, and also the address where they will be residing during the pendency of the present case;

iii. The applicants/petitioners shall intimate the Investigating Officer (IO) and file an affidavit before the trial Court regarding any change in their residential address;

iv. The applicants/petitioners shall furnish their mobile numbers to the Investigating Officer (IO)/Station House Officer (SHO) concerned, which shall be kept in working condition at all times. The mobile numbers shall be kept switched on at all times, and the same shall be shared with the IO. The mobile numbers shall not be changed without prior intimation to the IO during the pendency of the trial;

v. The applicants/petitioners shall not directly or indirectly contact the

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complainant/victim, any prosecution witness, or their family members;

vi. The applicants/petitioners shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case, or tamper with the evidence of the case, in any manner whatsoever;

vii. The applicants/petitioners shall appear before the trial Court on each and every date of hearing;

viii. The applicants/petitioners shall not indulge in any criminal activity during the pendency of the present petitions; and

ix. The petitioners shall join the investigation as and when required by the IO.

13. If any of these conditions is breached, including failure to join the investigation, it shall be open for the respondent/CBI to seek vacation of this interim order.

14. The applications are disposed of in the above terms.

15. It is clarified that the observations made herein are only for the purpose of the present interim order and shall neither influence the trial proceedings nor be construed as an expression of opinion of this Court on the merits of the case.

SACHIN DATTA, J

NOVEMBER 18, 2026/cl

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